

Central Administrative Tribunal
Principal Bench

O.A. No. 1669 of 1993

New Delhi, dated this the 30th June, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Dr. Raghuthaman OPEH,
S/o late Mr. R. Velayudhan,
Senior Medical Officer, CGHS
R/o House No.294, Sector 4,
R.K. Puram,
New Delhi-110022. Applicant

(By Advocate: Shri S.S. Tiwari)

Versus

1. Union of India through the
Secretary,
Ministry of Health & F.W.,
Nirman Bhawan,
New Delhi-110011.
2. Director General, Health Services,
Nirman Bhawan, New Delhi.
3. Additional Director, CGHS (Admn.),
(Delhi), 5th Floor, Nirman Bhawan,
New Delhi. Respondents

(By Advocate: Shri K.R. Sachdeva)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks a direction to Respondents
that all Doctors on Emergency Duty be assisted by
Nurses and Pharmacists to ensure the well being and
safety of patients and to enable applicant to
discharge his duties efficiently.

2. We have heard applicant's counsel Shri
S.S.Tiwari and Respondents' counsel Shri Sachdeva.

3. Our attention has been invited to
Respondents' reply wherein it has been stated that
provision of nurses and pharmacists is a purely

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an administrative policy decision for which executive authorities are fully competent and is therefore outside the Tribunal's jurisdiction.

4. That apart, the O.A. itself is more in the nature of a public interest litigation in which Tribunal has no jurisdiction.

5. Under the circumstances we dismiss the O.A. for want of jurisdiction, but while doing so we would observe that it will not preclude respondents from themselves examining the need for providing nurses and pharmacists to assist doctors working on emergency duty. No costs.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)
Member (J)

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(S.R. Adige)
Vice Chairman (A)

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